

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:410
ANSWERED ON:08.12.2010
APPEAL CASES PENDING IN CIC
Ju Dev Shri Dilip Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of appeals pending for disposal in the Central Information Commission (CIC) as on 31 October, 2010;
- (b) the reasons for the delay in disposal of these cases;
- (c) the number of cases disposed of during the last three years and the current year, year-wise; and
- (d) the details of the action being taken for expeditious disposal of the pending cases?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) to (d) : A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 410 BY SHRI DILIP SINGH JUDEV FOR 08.12.2010 REGARDING 'APPEAL CASES PENDING IN CIC'.

(a): 13,960 appeals /complaints were pending in the Central Information Commission(CIC) as on 31.10.2010

(c) : Details of disposal of appeals/complaints in the current year and previous three years are given below:

Year No. of Appeals/Complaints disposed

2007-08	7722
2008-09	13322
2009-10	19482
2010-11	9997
(April-August)	

(b) & (d): The average pendency in the CIC is approximately six months and 54% of the pending appeals/complaints are less than three months old. The Commission has introduced hearing of the cases through tele-conferencing and video-conferencing and by constitution of Benches to ensure speedier disposal. The Commission has also launched a drive on 2nd November, 2010 to clear cases which are more than three months old.